

[Shri B. K. P. Sinha]

throughout the Indian Union, there are some misguided people who try to stop that. We strongly condemn that attitude.

**THE DEPUTY CHAIRMAN :** That will do so. Yes, Mr. Kulkarni.

**SHRI A. G. KULKARNI (Maharashtra) :** Madam I want to request through you the Prime Minister . . .

**THE DEPUTY CHAIRMAN :** About what are you going to speak ? Is it about films ?

**SHRI A. G. KULKARNI :** Not on films.

**THE DEPUTY CHAIRMAN :** Then you may wait. There are so many Members who want to raise so many things. (*Interruptions*). All of you please take your seats. There are so many hon. Members who want to raise so many issues in the House now.

**SHRI BHUPESH GUPTA :** I will be very brief, Madam. As one who does not usually go to films.

**THE DEPUTY CHAIRMAN :** Usually you don't ?

**SHRI BHUPESH GUPTA :** No, Madam, only once in ten years or twice in ten years. But may I make a suggestion ? We have our Uttam Kumar here. May I make the suggestion that this matter should be seriously taken up by the Government and particularly by the Minister of Information and Broadcasting ? I say this because there will be a lot of unemployment and suffering on the part of a large number of people all over the country. Therefore, I think even from that angle this matter should be seriously taken up by the Government and consultations should take place among the parties concerned.

**THE DEPUTY CHAIRMAN :** That will do.

# A MATTER OF PERSONAL EXPLANATION RE APPOINTMENT OF SCIENTISTS ETC IN THE COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

**SHRI P. N. KATHJU (Rajasthan) :** Madam Deputy Chairman, I am grateful to you for permitting me to state the facts and to put the records straight on statement made by the hon. Minister of Education. The Education Minister when replying to a question No. 708 on 22nd December, last said I am quoting :

"I discussed with the hon. Members, Mr. Kathju and Mr. Bhagava. They agreed with me that it was no use going into the past. What has happened has happened. But in future we will see that it does not recur. I made a statement here. I promised that we will study each case".

I was taken aback and I had to intervene and I said -I am quoting again :

"Sir, on a personal explanation. The hon. Minister has just now referred to me by name. I am surprised at what he said. I have certainly met him, not once or twice but on so many occasions. I have never at any stage told him that I was satisfied and I do not want any enquiry into what has happened in the past. On the other hand I have repeatedly impressed on him that unless a thorough enquiry is made into what happened in the past there can be no improvement in the future. I am surprised that he has made that statement. It is a personal explanation".

Immediately after this the hon. Minister further said to me again I am quoting :

"He was in my room. We had a long discussion. His first charge was that there were many scientists appointed who had no scientific qualifications. I discussed it with him and showed him the list. Not only to me but also to the Prime Minister he said—if I am allowed to quote him 'I am withdrawing all the charges. But see to it that it does not recur'."

Madam, I am surprised at the statement that was made and when the hon. Minister repeated this statement I did not consider it right and proper to contradict him a second time. I wrote to him and requested him to make amends for the very unfounded and unfair remarks he had made about me before the House adjourned. This was not done. Three attempts were made by me to get an interview to discuss with him this and other matters and they also were not successful. Now I would like to recapitulate what actually happened. I met the hon. Minister in his room in the North Block after the last Presidential election and I showed him documents to prove that appointments had been made in the Council of Scientific and Industrial Research of persons with scientific and technical designations but who did not hold any qualifications. I remember the reaction of the hon. Minister. He was flabbergasted and remarked, "Kathju, could you tell me, if such things can happen?"

I said here is a list of eighteen people who were appointed, and this thing was forwarded to me under the signature of his predecessor, Mr. Chagla. So he was satisfied and I told him. 'Mr. Sen, you don't know me, but whatever I say unless I give you documentary proof do not accept

anything which I place before you'. Now the surprising thing is that he made the statement 'I discussed with him and showed him the list'. Madam Deputy Chairman, my contention is that he did not show me any list. As a matter of fact, I showed him a list containing eighteen names and I told him that he should go further into the matter as I was convinced that there were more than 200 appointments which have been made of people who had no business to be called scientists or technologists. I also showed him another document which had been received from Mr. Chagla and in which it had been admitted that a man had been appointed on a very high salary of more than Rs. 1,600 and the only qualification the man had was the High School Certificate from Bombay. I have got the documents with me and I am prepared to place them on the Table of the House. I also made a further request and asked : 'Will you kindly enquire into this?'

श्री ताराकेसर पांडे (उत्तर प्रदेश):  
हम यह जानना चाहते हैं वह ऐसे भाग्यवान  
कीन है उनका नाम क्या है ?

SHRI P. N. KATHJU : I refuse to enter into that controversy. I refuse to mention the officer's name on the floor of the House. I am extremely sorry I cannot oblige him. ;

SHRI DAHYABHAI V. PATEL  
(Gujarat) : You lay the documents on the Table of the House.

SHRI P. N. KATHJU : If Madam Deputy Chairman will permit, I will place them on the Table of the House.

SHRI BHUPESH GUPTA (West Bengal) : He is not only giving persona' explanation but something

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more. He is not only setting the record straight but putting in new records.

**SHRI DAHYABHAI V. PATEL :** It is better the Education Minister should also come and let him hear what you have to say because what you are saying is very serious.

**THE DEPUTY CHAIRMAN :** Mr. Kathju, now you should be brief. The personal explanation is over really.

**SHRI P. N. KATHJU :** I will try to be very brief. You know I very rarely speak.

The only statement about such appointments to which he has referred was very recent, on 23rd March, that is, on Saturday last. I made frantic efforts to find this out and a very efficient and competent staff member of the Rajya Sabha was successful in producing this thing. Madam, what I now understand is that this statement was laid on the Table of the Rajya Sabha on 22nd March, just one day before the Minister spoke and I will come to that in a minute.

**THE DEPUTY CHAIRMAN :** When the statement was made weren't you present ?

**SHRI P. N. KATHJU :** Not only it took three days for the staff to collect the information, I did not know anything about it.

**SHRI BHUPESH GUPTA :** The Chair is asking whether you were present when the statement was made.

**SHRI P. N. KATHJU :** No, I was not present during those ten minutes.

Although I met the Minister several times I do not recollect to have met

him along with Mr. Bhargava. I did tell him that I was so disgusted with the way I was being treated on the clear assurances given by the then hon. Minister of Parliamentary Affairs, Shri Satya Narayan Sinha, in the presence of eight other hon. Members of this House....

**THE DEPUTY CHAIRMAN :** Mr. Kathju, I agree with what you are saying but you wanted to rise to make some personal explanation and put the records right but you cannot make it debate by making such a long statement.

**SHRI P. N. KATHJU :** I have only two pages more.

**THE DEPUTY CHAIRMAN :** You should be very brief.

**SHRI BHUPESH GUPTA :** Madam, he has got only two pages more.

**THE DEPUTY CHAIRMAN :** He wanted to rise on a personal explanation to put the records right. I did not know that he would go through the debates and the statement of 23rd and all that.

**SHRI DAHYABHAI V. PATEL :** We are all concerned about it.

**SHRI P. N. KATHJU :** ... about the formation of the Enquiry Committee that I had decided not to take any further interest in the affairs of the CSIR. The House will remember that it was on the basis of certain assurances given to me on the floor of the House that I had withdrawn the Resolution because of the active role of Shri Bhargava and the responsibility on him and when these assurances were not implemented, Shri Bhargava had characterised this act as 'cheating'.

Hon. Members will also remember that I was obliged to accept this Committee to be appointed by the President of the C.S.I.R. as a compromise instead of a Parliamentary Committee for which I had pressed in moving the Resolution. I had never at any time anywhere said to any one that I was withdrawing my demand for the appointment of a Committee of Enquiry. To this extent the statement of the Minister is not true. Even today I maintain and insist that the assurances given to me have not been honoured and must be implemented.

Even granting the contention of the Hon. Minister that although some irregularities were committed in the past, he is in no position to dislodge any one who has been appointed and confirmed in his post. Let us face facts. Had he all the facts before him when he said that? Have all the officers been confirmed? It is not correct. He has, so far as we know . . .

SHRI P. N. SAPRU (Uttar Pradesh): May I draw your attention to the fact that no representative of the Ministry of Education is present, not even a Deputy Minister?

THE DEPUTY CHAIRMAN : This is only a personal explanation by him.

SHRI P. N. KATHJU : Madam, he has, so far as we know, only such information as was collected in replying to questions. He was good enough to inform the House on Saturday last that he had in reply to an unstarred question given a list containing the names of people who are not scientists but are designated as scientists. Now, Madam, this thing which had been placed on the Table of the House does not give any names. It only gives the numbers. I would draw your attention to facts. What are the facts revealed by this? Nobody has at any stage accused the Hon. Minister of

concealing the facts. The facts are as follows. In the C.S.I.R. there are 18 Scientific Officers, 37 Technical Officers and 30 scientific and 160 technical members of the staff, a total of 245 men, who are designated as Scientists and Technologists, but who have no such qualifications. Are the facts revealed not sufficiently disturbing? What does the Hon. Minister propose to do about it? Will he also tell us how many of them studied science even in the High School? Madam, there are 245 men who are called scientists and technologists who, according to the admission of the Hon. Minister himself, have no qualifications to be called scientists or technologists.

I would also like—I am just finishing, Madam—to refer to the list which the Hon. Minister had provided in replying to a question on Directors and Officers of that status who did not possess post-graduate qualifications. On an earlier occasion, Madam, you will remember I had said that for appointment as even teachers in Intermediate Colleges you do require a post-graduate qualification and Dr. Sapru, I hope, will support me on that. There were eight names in the list. One did not possess even a Bachelor's Degree. I would like to refer to the case of the Director of an Engineering Institute a discipline of which the Hon. Minister is a distinguished member. This officer is a B.A. in an Arts subject and is a Graduate of the Institution of Mechanical Engineers. I leave it to the Hon. Minister to decide for himself if he considers these as sufficient qualification for the Director of a National Laboratory or Institute. Also, in reply to questions, he had given the following information. Madam, I had asked a question . . .

SHRI BHUPESH GUPTA : I hope he is not a B.A. in English Literature

SHRI P. N. KATHJU : He is a B.A. in English Literature. That is correct. I had asked a question about, the residences provided for the senior staff of the Institute—this very Engineering Institute—i.e., all the senior staff for which this Parliament had voted funds, so that scientists would be comfortably accommodated and would be in a position to work comfortably. I was told that of the five top bungalows, No. 1 was with an officer of the Birla group of industries, No. 2—this is on record—was with Sahu-Jain group, No. 3 with IBM group—the computer people, No. 4 with an I.A.S. officer and No. 5 similarly . . .

(Interruptions)

SHRI BHUPESH GUPTA : Is there no I.P.S.?

SHRI P. N. KATHJU : It is I.B.M., not I.P.S. I am just finishing in two minutes. I had asked this question on 23rd June : “Will the Minister of Education be pleased to stage the number of officers and the members of the staff of the Council of Scientific and Industrial Research, including those of the National Laboratories and Institutes under its control, who have been given scientific and technical designations, but who have no scientific and technical qualifications?” The reply was : “The information is being collected and will be laid on the Table of the House.” Now, it is before the House that 245 persons, who have neither scientific nor technical qualifications, are having scientific and technical designations. This is the state of science.

(Interruptions)

THE DEPUTY CHAIRMAN : Please continue.

SHRI P. N. KATHJU : I am concluding, Madam. I would like to enquire

from the Hon. Minister if it is by making and confirming such appointments—particularly he said : “What can I do about confirmed people?”—that he expects to create the much-publicised temper of science in this country? The Government has repeatedly said that no one should be allowed to reap fruits of aggression. Are we not allowing this to happen, by not taking any action, against persons who are beneficiaries of the irregularities committed and also to fix responsibility for these acts. Is it by protecting the interests of these people that the Hon. Minister hopes to develop science and technology in this country? I can assure him that such things have already created a demoralising effect on sincere and dedicated workers.

Madam, I am very grateful to you for allowing this.

SHRI BHUPESH GUPTA : You are all perhaps conscious that it is not a personal explanation. He has revealed so many things which contradict many of the things the Education Minister has said. Therefore, Madam Deputy Chairman, tomorrow when we meet the Education Minister should be called upon to explain because I know that he has misled us, according to him probably almost on all the points.

SHRI LOKANATH MISRA (Orissa): I associate myself with it and there should be an explanation from the Education Minister tomorrow.

SHRI P. N. SAPRU : Madam, as this may be the last time that I am addressing the House I would like to say that what Dr. Kathju has said deserves consideration. It is a serious thing that either the Minister of Education or the Minister of State for Education did not choose to be present to hear what Dr. Kathju has said. I think he owed it to this House and I hope the House will have its respect

and its dignity. I think it is not right that Ministers should treat this House so lightly.

**THE DEPUTY CHAIRMAN :** Now Mr. Kathju was to make this explanation yesterday, but yesterday he was not in the House. I called his name twice and he was not in the House. This morning the Education Minister was here and I made room for the Education Minister, because he had something else in the other House. What the other Members have said is that this should be conveyed to the Minister. That is all right. That I agree. But they are not here, because they did not know that he was going to rise on a personal explanation at this hour.

**SHRI DAHYABHAI V. PATEL :** We should hear from the Education Minister about this tomorrow. It is a very serious matter.

### ENQUIRY RECALLING ATTENTION NOTICE

#### STRIKES IN THE BHARAT ELECTRONICS

**SHRI P. K. KUMARAN** (Andhra Pradesh) : Madam, I had given a Calling Attention Notice yesterday or the day before yesterday. There have been strikes in the Bharat Electronics at Bangalore, in the Hindustan Aeronautics factory at Bangalore and the Bharat Earth Movers, Bangalore. After the strike, it appears that the leaders of the trade unions who are functioning in these factories, have been suspended from duty. Again, some sit-down strike was started in the Bharat Earth Movers. Now, the sit down strike is drifting into a very serious position. In Bangalore there are several Central Government undertakings. Some are under the Defence Ministry and some are under the Ministry of Industrial Development. I want the Government to tell us what exactly has happened. What was the

reason for the strike and why the management has provoked the workers into striking further ? Also, the Hon. Minister for Labour is here. I want the Central Government to intervene and see that something is done. Otherwise, the Government should be asked to make a statement tomorrow morning.

**SHRI A. G. KULKARNI** (Maharashtra) : Madam, I thank you very much. I have given a Calling Attention Notice, but it is still not admitted. I want to request, through you, the Prime Minister to look into a very serious problem of security, the recent report that about 100 tanks have been recently sold by the U. S. Government to Pakistan. I want to draw the attention of the House to the serious condition where by Pakistan is being armed to the teeth. I want to bring to your notice that Pakistan is purchasing heavily military armaments and hardware even through countries like West Germany, but switching the source through another country. May I request, through you, the Prime Minister that the reported sale of M-47 tanks is very dangerous in the sense they are in a way better than the Patton tanks and the U. S. Government has still not contradicted the sale made to Pakistan ? It is reported that this is being done in order to persuade Pakistan not to purchase anything from China. It is absolutely wrong. I want to bring, through you, to the notice of the Prime Minister that some immediate action must be taken. Unless this country raises its arms production and makes arrangements with ultimate sources of production, the arming of Pakistan is a danger to this country. I want to draw your attention to this problem which is a very big threat.

**SHRI BHUPESH GUPTA** (West Bengal) : I think you will agree that the Prime Minister should make a statement on it. The news has been